



भारतीय दूरसंचार विनियामक प्राधिकरण

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,

(पुराना मिनटो रोड), नई दिल्ली-110002

TELECOM REGULATORY AUTHORITY OF INDIA

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No. 406-10/2005- I&FN (Vol. II)

Dated the 25th October, 2011

DIRECTION

Subject: Direction under section 13, read with sub-clauses (i),(ii), (iii), (v) and (vi) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) to Bharat Sanchar Nigam Ltd.(BSNL) to restore all POIs with Cellular Mobile Telephone Service Providers disconnected by it.

Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to regulate the telecommunication services, protect the interests of consumers of the telecom sector, ensure compliance of terms and conditions of licence, ensure technical compatibility and effective inter-connection between different service providers, and ensure the quality of service so as to protect the interest of the consumers of telecommunications service;

2. And whereas the Authority vide its Direction dated 18th October, 2011 directed Bharat Sanchar Nigam Ltd.(herein after referred to as BSNL) to restore all POIs disconnected by it in the Punjab Service Area and report compliance latest by 21st October 2011 ;

3. And whereas M/s Bharti Airtel Ltd. and M/s Vodafone Essar Ltd. vide their respective letters dated 19th October 2011 informed the Authority that BSNL has further disconnected Points of Interconnection with them in Haryana and Maharashtra Service Areas;

4. And whereas BSNL has, vide its letter dated 21.10.2011 *inter alia*, requested the Authority to withdraw the Direction dated the 18th October 2011 mentioned in para 2 above;

5. And whereas, the Authority has duly considered the request of BSNL contained in their letter dated the 21st October 2011, and is of the view that unavailability of interconnection between networks of service providers results in non-completion of calls, causes disruption of services and inconvenience to the subscribers of both the interconnecting service providers and leads to deterioration in the Quality of Service provided by the service provider and is against the interest of the consumers and service providers;

